

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V
(Division Bench)

Item No.-511

IB-288/ND/2023
New IA/3228/2024

IN THE MATTER OF:

Intec Capital Ltd.

Vs.

Janhavi Duggal

....Applicant

.....Respondent

SECTION

U/s 95 IBC

Order delivered on 04.07.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Prashant Chari, Mr. Manish Kumar, Mr. Dhruv
Parwal, Advs.

For the Respondent :

For the RP : Ms. Parul, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA/3228/2024:-

This is a Report filed by the Resolution Professional under Section 99 of the IBC. Heard the submission made by Ld. Counsel on behalf of Resolution Professional. Issue notice to the Personal Guarantor as well as to the Financial Creditors for filing their response and appearance. Notice be issued by all means and proof of service be filed. List the matter on **20.08.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)